

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 750 OF 2019 IN
DFR NO. 1498 OF 2019

Dated: 10th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Chettinad Cement Corporation Ltd.	Vs.	...	Appellant(s)
Tamil Nadu Electricity Regulatory Commission & Ors.		...	Respondent(s)

Counsel for the Appellant (s) : Mr. Kumar Mihar

Counsel for the Respondent (s): -

ORDER
(IA No. 750 of 2019 – for delay in filing)

There is 38 days delay in filing this appeal. In this application, the applicant/appellant has prayed that delay may kindly be condoned.

We have heard learned counsel for the applicant/appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

DFR NO. 1498 OF 2019

Admit.

Registry is directed to number the appeal and list the interim application filed by the Appellant for hearing on **24.07.2019**.

(S.D. Dubey)
Technical Member
vt/mkj

(Justice Manjula Chellur)
Chairperson